

The Tamil Nadu District Collectors Powers (Delegation) Act, 1956 Act 41 of 1956

Keyword(s): Law, Delegation of Power, Revenue Department

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¹[TAMIL NADU] ACT No. XLI OF 1956.²

[THE ¹[TAMIL NADU] DISTRICT COLLECTORS' POWERS (DELEGATION) ACT, 1956.]

(Received the assent of the President on the 19th February 1957; first published in the Fort St. George Gazette on the 27th February 1957.)

An Act to provide for the delegation of the powers of District Collectors to ³[Other Officers of the Revenue Department not below the rank of Deputy Collector] in the ⁴[State of Tamil Nadu.].

WHEREAS it is expedient to provide for the delegation of the powers of District Collectors to ³[Other Officers of the Revenue Department not below the rank of Deputy Collector] in the ⁴ [State of Tanal Nadu];

Brit enacted in the Seventh year of the Republic of India as follows:—

Short title I. (1) This Act may be called the ¹[Tamil Nadu] District and Com-Collectors' Powers (Delegation) Act, 1956.

mencement.

* (2) It shall come into force on such date as the State Government may, by notification, appoint.

Definition. ⁸[2 In this Act, unless the context otherwise requires, "law" means any enactment, Ordinance,

This Act was extended to the added territories by section 3 of, and the First Schedule to, the Tamil Nadu (Added Territories) Extension of Laws Act, 1962 (Tamil Nadu Act 14 of 1962), repealing the corresponding law in force in those territories.

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² For statement of Objects and Reasons, see Fort St. George Gazette, Part IV-A, dated the 31st October 1956, page 222.

³ These words were substituted for the words "their Personal Assistants" by section 2 of the Tamil Nadu District Collectors' Powers (Delegation) Amendment Act, 1960 (Tamil Nadu Act 7 of 1960).

⁴ This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu-Adaptation of Laws (Second Amendment) Order, 1969.

⁵ This section was substituted for the original section by section 3 of the Tamil Nadu District Collectors' Powers (Delegation) Amendment Act. 1960 (Tamil Nadu Act Tof 1960).

^{*} Came into force on the 1st June 1957,

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Proclamation, regulation, order, by-law, rule or other instrument relating to a matter enumerated in List II or List III in the Seventh Schedule to the Constitution and having in any part of the 'State of Tamil Nadu' the force of law.

²[3. The State Government may, by notification, autho- Delegation of rize any officer of the Revenue Department not below the Powers of rank of Deputy Collector to exercise all or any or the District powers vested by or under any law in the District Collector and may, in like manner, withdraw such authorization:

Provided that no authorization under this section shall prevent the Disrtict Collector from exercising, in such cases as he deems fit, all or any of the powers exercisable by any other officer by virtue of the authorization aforesaid:

Provided further that where in respect of any case, the District Collector exercises his powers, the officer authorized under this section shall not exercise his powers in respect of the same case.]

4. Any order of 4[the Officer of the Revenue Department] Appeals and acting in exercise of the powers authorized under section 31 3 shall be subject to such appeal or revision under the relelawl as if it were an order of vant provision of the ⁵ the District Collector.

⁶[5. All notifications issued under section 3 shall, as soon Notifications as possible after they are issued, be placed on the table of to be placed both Houses of the Legislature and shall be subject to such before the modifications by way of amendment or repeal as the Legis- Legislature. lature may make either in the same session or in the next session.l

¹ This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969. as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² This section was substituted for the original section by section 4 of the Tamil Nadu District Collectors' Powers (Delegation) Amend ment Act, 1960 (Tamil Nadu Act 7 of 1960).

³ The words "against orders of Personal Assistants" were omitted by Section 5 (1), ibid.

⁴ These words were substituted for the words "the Assistant" by section 5 (2) ibid.

⁵ This word was substituted for the words "Madras law" by sec ion 5(3) *ibid*.

⁸ This section was substituted for the original section by section ibid.